

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 577 of 2004

Thursday, this the 19th day of August, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. K.K. Aravindan,
S/o Kittu,
Gate Keeper (LC No.43-Palam Gate)
under Section Engineer, Permanent Way,
Southern Railway, Chalakudi
Residing at Kunjilakkattil House,
Nellayi Post,
Trichur District.Applicant

[By Advocate Shri T.C. Govindaswamy]

Versus

1. Union of India represented by the
General Manager, Southern Railway,
Headquarters Office, Park Town PO,
Chennai-3

2. The Divisional Railway Manager,
Southern Railway, Trivandrum Division,
Trivandrum-14

3. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum-14

4. The Section Engineer/Permanent Way,
Southern Railway, Chalakudy.

5. The Senior Divisional Engineer,
Southern Railway, Trivandrum Division,
Trivandrum-14Respondents

[By Advocate Shri P. Haridas]

The application having been heard on 19-8-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that his claim for Overtime Allowance for the duties performed at the level crossing Gate No.43 between Chalakudy and Karukutti beyond roster hours has not been considered and settled. Since he

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could not find any response to his representation Annexure A5, the applicant has filed this application seeking the following reliefs:-

- "(a) Declare that the non-feasance on the part of the respondents to grant the applicant overtime allowance for the period of extra hours of duty performed by him at the Level Crossing Gate No.43 situated at KM 64/200-300 between Chalakudi and Karukutti, beyond the rostered hours indicated in Annexures A1 and A3, is arbitrary, discriminatory and unconstitutional;
- (b) Direct the respondents to grant and pay the applicant forthwith, overtime allowance for the period of extra hours of duty performed by him beyond the rostered limit indicated in Annexures A1 and A3;
- (c) Direct the 4th respondent to regulate the applicant's hours of employment as Gate Keeper in terms of Annexure A1 roster and to grant him consequential benefits thereof;
- (d) Award costs of and incidental to this application; and
- (e) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case."

2. When the application came up for hearing, Shri P.Haridas takes notice on behalf of the respondents. Counsel on either side agree that the application may be disposed of permitting the applicant to make a representation to the 2nd respondent and directing the 2nd respondent to consider such representation if made and to give him an appropriate reply within a short time.

3. In the light of the above submission by the learned counsel on either side, the Original Application is disposed of permitting the applicant to make a detailed representation to the 2nd respondent projecting his grievances within two weeks and directing the 2nd respondent that if such a representation is received the same shall be considered in the light of the rules and instructions on the subject and a reasoned order



shall be given to the applicant within a period of six weeks from the date of receipt of the representation. No order as to costs.

Thursday, this the 19th day of August, 2004

H.P. Das

ADMINISTRATIVE MEMBER

A.V. HARIDASAN
VICE CHAIRMAN

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